

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 102 of 2019**

**IN THE MATTER OF:**

**Spectrum Power Generation Ltd. & Ors.**

**.....Appellants**

**Vs.**

**M.Kishan Rao & Ors.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Sumit Goel, Mr. Raghav Bansal, Advocates**

**For Respondents:**

**Mr. Sidhartha Barua, Mr. Aditya Gupta, Advocates  
for R-14, R-15 and R-16**

**Mr. Rajeev Kunal with Ms. Alisha Chopra, Advocates  
for R-1 to R-10**

**Ms. Gayatri Verma, Advocate for R-23**

**O R D E R**

**15.07.2019** - Ms. Gayatri Verma, Advocate for R-23 appears on behalf of Mr. Gopal Shankar Narayan son of deceased Mr. M. Sankarnarayanan informed that R-23 has expired during the pendency of the appeal.

Learned counsel for the Appellant prays for and is allowed to delete the name of R-23 as Proforma Respondent.

Notice on Dr. A.V. Mohan Rao(R-11), Spectrum Technologies Inc. USA (R-12), Shri M. Surendranath (R-17), Mr. A.K. Chakravarthy (R-19), Mr. S. Ravi (R-

....contd.

25), Life Insurance Corporation of India (R-26), Mr. Mohan K. Anand (R-29), Mr. V.R. Mehta (R-30), Mr. G. Narsinga Rao (R-32) returned unserved.

Learned counsel for the Appellant will provide present and correct address of the Respondents by 19<sup>th</sup> July, 2019 in Company Appeal (AT) No. 102 of 2019.

Let fresh notice be issued on the Respondents by speed post. Requisite along with process fee be filed by 22<sup>nd</sup> July, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Mr. Sidhartha Barua, learned counsel appears on behalf of R-14,15 and 16 prays for and is allowed to file reply-affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

**With**

**Company Appeal (AT) No. 137 of 2019**

**IN THE MATTER OF:**

**M. Kishan Rao & Ors.**

**.....Appellants**

**Vs.**

**Spectrum Power Generation Ltd. & Ors.**

**.....Respondents**

...contd.

**Present :**

**For Appellant: Mr. Rajeev Kumar with Ms. Alisha Chopra, Advocates**

**For Respondents: Mr. Sumit Goel, Mr. Raghav Bansal, Advocates for R-1, R-32-R34**  
**Mr. Sidhartha Barua, Advocate for R-5,6 and 7**

**O R D E R**

**15.07.2019** - Notice on Mr. A.K. Chakravarthy (R-10), Mr. Mohan K. Anand(R-20), Mr. V.R. Mehta (R-21), Mr. G. Narsinga Rao (R-23), Mr. Dalip Nagar (R-26), Mr. Pawan Kumar Agarwal (R-27), Mr. Devesh Bhargava (R-28), Mr. Hari Prakash Gupta(R-29) and Mrs. Nishi Arora Sabharwal (R-30) returned unserved.

Learned counsel for the Appellant will provide present and correct address of the Respondents by 19<sup>th</sup> July, 2019 in Company Appeal (AT) No. 137 of 2019.

Let fresh notice be issued on the Respondents by speed post. Requisite along with process fee be filed by 22<sup>nd</sup> July, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Mr. Sidhartha Barua, learned counsel appears on behalf of R-5,6 and 7 prays for and is allowed to file reply-affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

In this case, we have noticed that Mr. M. Sankarnarayanan was R-14.

....contd.

Mr. Sumit Goel, Advocate appears on behalf of R-1, 32 and 34 submits that he has already filed reply-affidavit.

Learned counsel for the Appellant may file rejoinder within the same time period.

Post both the appeal(s) for 'orders' on **29<sup>th</sup> August, 2019**.

The office will report about service on the Respondents.

In the meantime, if the Appellant have difficulty to serve the notice on the Respondents, they may move an application for notice of substituted service by publication in the newspaper.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Balvinder Singh]  
Member (Technical)

[Kanthi Narahari]  
Member (Technical)

ss/sk

**Company Appeal (AT) No. 102 of 2019**  
**Company Appeal (AT) No. 137 of 2019**